

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 158/MP/2013**

Subject : Petition under Regulations 63 and 64 of Central Electricity Regulatory Commission (Power Market) Regulations, 2010 for removal of difficulty arising due to present method of Transmission Corridor Allocation to Power Exchanges for Collective Transactions.

Date of hearing : 15.3.2016

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Power Exchange India Ltd.

Respondents : National Load Despatch Centre  
Indian Energy Exchange Limited

Parties present : Shri Kapil Dev, PXIL  
Shri S.K. Soonee, POSOCO  
Shri S.C. Saxena, NLDC, POSOCO  
Ms. Abilia Zaidi, POSOCO  
Shri Akhilesh Awasthy, IEX  
Ms Shruti Bhatia, IEX

**Record of Proceedings**

Chief Executive Officer of POSOCO submitted that as per the direction of the Commission dated 30.4.2015, the Expert Group convened six meetings to examine methodologies for transmission corridor allocation to Power Exchanges. The Expert Group considered various options such as explicit options and merging of bids, etc. The Expert Group considered that where only two Power Exchanges are functioning, the Power Exchange with a market share of less than 20% is considered to be the smaller Power Exchange as per Regulation 35 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010. The Expert Group has recommended that to start with, 10% of the constrained corridor should be allocated to the smaller Power Exchange on a pilot basis, watch for six months and come with the results to the Commission.

2. In response to the Commission`s query regarding present status of congestion in the corridors, CEO of POSOCO submitted that the congestion in corridors is much lesser in the present times than four years back which was also concurred by the representatives of both Power Exchanges.

3. The representatives of IEX and PXIL agreed to the recommendation of the Expert Group with regard to allocation of upto 10% of the constrained corridor to the smaller Power Exchange with the provision for review of the methodology after six months.

4. After hearing the parties, the Commission reserved order in the petition.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**